

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-501**  
IB-525/PB/2022

**IN THE MATTER OF:**

Chiraj Jain & Ors.

....Applicant

**Vs.**

Imperia Structure Ltd.

.....Respondent

**SECTION**

U/s 7 IBC

**Order delivered on 04.07.2023**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv Piyush Singh, Adv Kashish Sareen, Adv Jayant  
Upadhyay

For the Respondent : Mr. Sandeep Bajaj, Mr. Vipul, Ms. Zoya

**ORDER**

Ld. Counsel for the Financial Creditor and Ld. Counsel for the Corporate Debtor are present. Since the matter was earlier heard by a Bench of different combination and since the Constitution of Bench had been changed, the matter is required to be re-heard. List the matter for hearing on **27.07.2023**.

**Sd/-**  
**(RAHUL BHATNAGAR)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**